

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 170 of 2021 (SZ)**

SUO MOTU Based on the News item  
published in The Times of India Newspaper,  
Edition Dated: 13.07.2021, "Kanchi hillocks  
face destruction by mining mafia".

**-Vs-**

The Principal Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009 & 8 others.

... Respondents

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**Filed by  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

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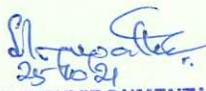
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-Vs-

1. The Principal Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.
2. The Principal Secretary to Government of Tamil Nadu,  
Department of Environment, Climate Change & Forests,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.
3. The Principal Secretary to Government of  
Tamil Nadu Industries Department,  
Government Secretariat, Fort, St. George,  
Chennai – 600 009.
4. The Chairman,  
Tamil Nadu Pollution Control Board,  
No. 76, Anna Salai, Guindy,  
Chennai, Tamil Nadu – 600 032.
5. Director of Geology and Mining,  
Rep, by its Director, Alandur Road,  
Guindy Industrial Estate,  
Guindy, Chennai – 600 032.
6. The District Collector,  
Kancheepuram District,  
First Floor, Collectorate,  
Kancheepuram – 631 501.
7. Department of Geology and Mining,  
Kancheepuram District,  
Rep, by its Assistact Director,  
Kancheepuram – 631 501.
8. Uthiramerur Town Panchayat,  
Rep, by its Executive Officer,  
Periyanasam Pettai Street, Uthirmerur,  
Kancheepuram – 603 406.
9. State Level Environment Impact  
Assessment Authority, Tamil Nadu (TNSEIAA),

  
25/07/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

Represented by its Chairman,  
3rd Floor, Panagal Maaligai,  
No. 1, Jeenis Road, Saidapet,  
Chennai, Tamil Nadu – 600 015.

...Respondents

**REPORT FILED ON BEHALF OF THE 4<sup>TH</sup> RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

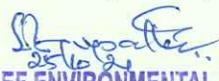
I, S.Ragupathi, Son of Thiru.R.Sanganan, Hindu, aged about 57 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the 4<sup>th</sup> Respondents, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the as per the records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ) in its order dated 10.08.2021 directed as follows:

*" ..Para 7: to appoint a Joint Committee comprising of (1) The District Collector, Kancheepuram District or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) a Senior Officer/Scientist from State Level Environment Impact Assessment Authority, Tamil Nadu (TNSEIAA), (3) a Senior Officer from Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman, (4) The Assistant Director of Geology and Mining Department, Kancheepuram District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.*

8. The committee is directed to ascertain as to whether 1) how many quarries are functioning in that area, (ii) whether all the quarries are having necessary environmental clearance and other permission, III) whether they are complying with all the conditions imposed in the environmental clearance as well as the consent granted by the Tamil Nadu Pollution Control Board (TNPCB), in order to check the possible pollution that is likely to be caused on account of their operation, IV) whether any excessive/unscientific mining has done by them, so as

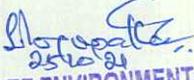
  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**TAMILNADU POLLUTION CONTROL BOARD,**  
**No.76, MOUNT SALAI, CHENNAI-600 032.**

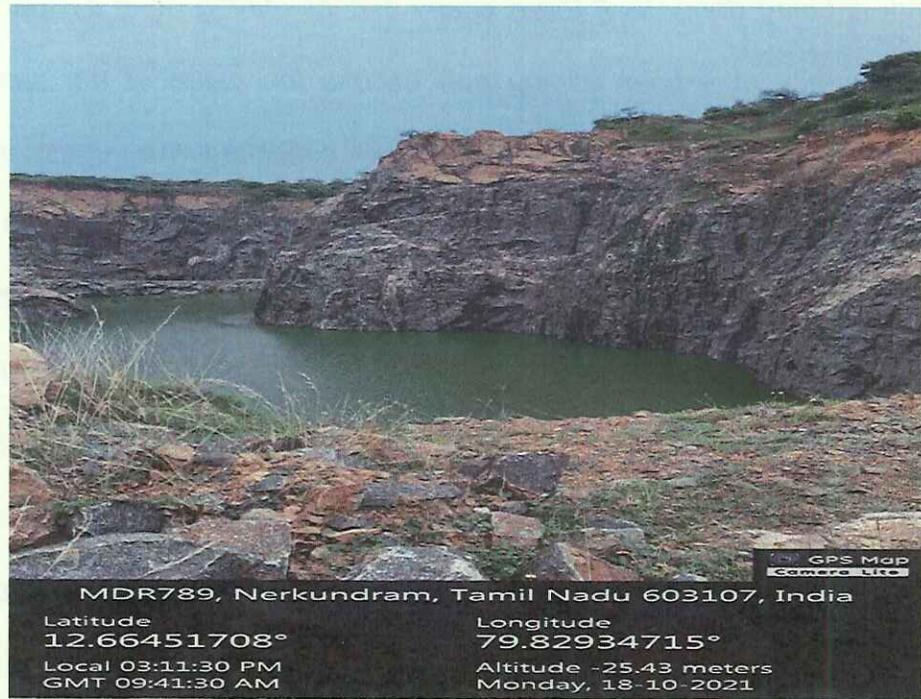
to cause damage to the topography and terrain from where this stone quarrying work is being done, V) If there is any excess mining done by them, then, what is the quantity of excess mining and assess the value of the same and impose environmental compensation apart from collecting the royalty and penalty as provided under the respective rules, VI) If there is any damage caused to the environment, due to excess mining/unscientific mining or quarrying that is being undertaken by them, then, suggest the methodology for restoring the damage caused to the environment and fixing the liability of the persons, who were responsible for the same, VII) If there is any violation of conditions imposed, then assess the environmental compensation for the violation of the conditions as directed by the Principal Bench of National Green Tribunal in similar matters on the basis of the guidelines given by the Central Pollution Control Board (CPCB) in this regard, VIII) If there is any deficiency committed by the pollution control mechanism, then, the committee is directed to provide the methodology by which the same can be improved, so as to avoid possible pollution being caused on account of the quarrying operation that is being undertaken by the persons”.

3. It is respectfully submitted that in pursuance to the above said NGT order, the Members of the Joint Committee have inspected the following Villages such as Kunnavakkam, Paleswaram, Mampudhur and Edimitchi on 18.10.2021. During the inspection the following facts were observed as follows:-

**I. Kunnavakkam Village, Uthiramerur Taluk:-**

At present there is no quarrying activities is carried out in the Kunnavakkam village. Only two nos. of abandoned quarries namely Thiru.D.Siva and M/s Thiru.S.Rajagopal having quarry lease expired since 21.08.2015 and 18.06.2002. Photograph taken during inspection are as follows

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD  
 19, MOUNT SALAI, CHENNAI-600 026.



There are no stone crushers functioning as on date in Kunnavakkam Village, Uthiramerur Taluk, Kancheepuram Dist.

## II. Paleswaram Village, Uthiramerur Taluk:

At present there is no quarrying activities is carried out in the Palleswaram village and only one abandoned quarry namely M/s Thiru.D.Srinivasan having quarry lease expired since 01.02.2001. Photograph taken during inspection are as follows



*S. Srinivasan*  
28/10/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

There are no stone crushers functioning as on date in Palleswaram Village, Uthiramerur Taluk, Kancheepuram District.

**III. Mambudhur Village, Uthiramerur Taluk:**

At present there is no quarrying activities is carried out in the Mambudhur Village. However, Consent to Operate was issued to the quarry lease granted area in favour of Thiru K.Vasan in patta lands for quarrying rough stone and gravel in S.F.No.121/1E2, 121/1F, 122/2A3, 193/1A3B & 193/1A4 over an extent of 2.01.00 Hectares of Mambudur Village, Uthiramerur Taluk, Kancheepuram District on 23-07-2021 based on the EC obtained from SEIAA, TN vide Lr. No. SEIAA—TN/F.No.8127/E.C.No.4515/2020 dated: 20.02.2021 and also lease agreement made with DD [Mines], Dept of Geology and Mining vide Proc. No.RC53/Q3/2020 dated 26-02-2021.

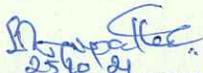
During inspection of Joint Committee, the quarry of M/s. Thiru.K.Vasan, S.F.No.121/1E2, 121/1F, 121/2, 122/2A3, 122/2B1, 193/1A3B and 193/1A4, Mambudur Village, Uthiramerur Taluk, Kancheepuram District was found that the said quarry has not yet started its operation and awaiting transit pass from the Department of Geology and Mining. Photograph taken during inspection are as follows.



*M. S. S. S.*  
 25/10/21  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.

It is submitted that the the proprietor of quarry of M/s. Thiru. K Vasan has proposed to carry out mining of Rough Stone – 132485 cu.m and Gravel – 25700 cu.m over a period of 5 years in the S.F.No.121/1E2, 121/1F, 121/2, 122/2A3, 122/2B1, 193/1A3B and 193/1A4, Mambudur Village, Uthiramerur Taluk, Kancheepuram District. M/s. Thiru. K Vasan has obtained Environmental clearance from SIEAA, TN for a period of five years from the date of execution of mining lease vide Lr. No. SEIAA—TN/F.No.8127/E.C.No.4515/2020 dated: 20.02.2021 subject to the conditions stipulated therein.

- a. M/s. Thiru. K Vasan has obtained quarry lease order from the Deputy Director, Department of Geology and Mining, Kancheepuram District vide Proc. No.RC53/Q3/2020 dated 26.02.2021 validity upto 25.02.2031.
- b. M/s. Thiru. K Vasan has made an quarry lease agreement with the Deputy Director, Department of Geology and Mining, Kancheepuram District dated 26.02.2021.
- c. M/s. Thiru. K Vasan has submitted application for CTO Direct through online vide Application No. 39047184 dated 02.05.2021. Subsequently the application returned to the unit since various complaints received by public through CM cell, RTI and offline regarding not granting license to stone quarrying in the revenue Village of Mambudur Village, Uthiramerur Taluk, Kancheepuram District.
- d. A complaint has been received by Thiru. V. Murali, No.15, New West Street, Avai Nagar, Sulaimedu, Chennai through CM cell regarding not granting licence for stone quarrying to Thiru. Vasan, S/o. Kanniyappan, Chennai - 600 091 at Mamputhur Village, Uthiramerur Taluk, Kancheepuram District.
- e. In this regard, letter addressed to Assistant Director, Department of Geology and Mining, Kancheepuram District dated 15.06.2021 so as to furnish action taken report for all complaints addressed to AD Mines.
- f. The reply furnished by the Assistant Director, Department of Geology and Mining, Kancheepuram District vide letter dated 05.07.2021 has reported that the Tahsildar, Uthiramerur dated

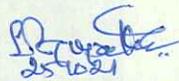
  
 25/07/21  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**TAMILNADU POLLUTION CONTROL BOARD,**  
**No.76, MOUNT SALAI, CHENNAI-600 032.**

13.08.2020 and Revenue Divisional Officer, Kancheepuram dated 04.09.2020 has reported to the District Collector, Kancheepuram stating that the said quarry site was inspected and informed that the complaint filed by the complainants are false and not acceptable for the following reasons stated below.

- i. The Aseba school was not located at 1.5 KM radial distance from the proposed quarry site.
  - ii. There was no commercial trees are located in the proposed quarry site.
  - iii. A pond is located at 1.5 KM away from the proposed quarry.
- g. M/s Thiru K. Vasan has resubmitted the application on 06.07.2021. Based on the above, the unit's site was inspected on 12.07.2021 and 13.07.2021.
- h. Consent was issued to the proprietor of M/s Thiru K. Vasan vide CTO Proceeding No.F.2767/ SPR / RS / DEE / TNPCB / SPR / W&A /2021 Dated: 23/07/2021 valid up to 31-03-2025 for quarrying of Gravel - 25700 cum and Quarrying of Rough Stone – 132485 cum over a period of 5 years from the dated of execution of lease deed (26.02.2021 to 25.02.2026) subject to comply with the conditions in the EC and quarry lease agreement.

There are no stone crushers functioning as on date in Mambudhur Village, Uthiramerur Taluk, Kancheepuram District. Consent to Establish was issued to the unit of M/s AK Blue Metals M Sand unit to manufacture of M-sand at S.F.No.191/1C2. Mambudhur Village, Uthiramerur Taluk, Kancheepuram District vide Proc.No. F.1905SPR/OS/DEE/TNPCB/SPR/W&A/2018 Dated: 09/09/2018 with validity upto 31.03.2023.

During inspection, establishing work was in progress. Photograph taken during inspection are as follows.

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.



#### IV. Edimichi Village, Uthiramerur Taluk:

At present there is no quarrying activities is carried out in the Edimichi Village. It was reported by the Dept of Geology and Mining, they have approved mining plan vide Rc.No.47/Q3/2020 dated.20.11.2020 to M/s Thiru. R. Giridharan, S/o. Rajendiran in Edi michi village. Photograph taken during the inspection is as follows:



*[Signature]*  
25/10/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

There are no stone crushers functioning as on date in Edimichi Village, Uthiramerur Taluk.

**V. Nerkundram Village, Uthiramerur Taluk**

At present there is no quarrying activities is carried out in the Nerkundram village. There are no stone crushers functioning as on date in Nerkundram Village, Uthiramerur Taluk.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*S. Raghupathi*  
25/10/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, S. Raghupathi, Son of R. Sanganan, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

*S. Raghupathi*  
25/10/24  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
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BOARD.**

**Advocate for Respondent: - TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date:25.10.2021.**

**Next date of hearing on: 26.10.2021**

